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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**% **Date of Decision: 23rd July, 2026**

+ CONT.CAS(C) 1828/2024 & CM APPL. 14980/2025

KIRTI VASAN

.....Petitioner

Through: Mr. Rajesh Kumar Rana, Adv., along
with petitioner in person.
Mob: 9582172196
Email: ranarajesh1975@gmail.com

versus

GOVT OF NCT OF DELHI & ORS.

.....Respondents

Through: Mr. Abhinav Singh, Adv. for R-
GNCTD
Mr. G.M. Kawoossa, Adv. for R-2 &
3
Mob: 9810271255
Email: gmkawoosa@yahoo.com
Mr. Priyanshu Malik, Adv. (Through
VC)

CORAM:**HON'BLE MS. JUSTICE MINI PUSHKARNA****MINI PUSHKARNA, J. (ORAL):**

1. The present petition has been filed alleging wilful disobedience of the directions as contained in the order dated 11th October, 2023, passed by this Court in *W.P.(C) 13373/2023*.
2. It is to be noted that *vide* order dated 11th October, 2023, the following directions came to be passed:



1. By way of this writ petition, the petitioner challenges a seizure memo dated 14.06.2023, by which his vehicle bearing registration No. DL2CAH2762 was seized by the officials of the Government of NCT of Delhi ["GNCTD"].

2. It is not disputed that the vehicle is a petrol vehicle of more than 15 years of age and, therefore, falls within the definition of "End-of-Life Vehicles" under the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021. However, Mr. Rahul Yadav, learned counsel for the petitioner, states that the petitioner undertakes that if the vehicle is released to him, he will neither ply nor park it in any public place within the territory of the NCT of Delhi. He states that the petitioner will transport the vehicle outside the NCT of Delhi upon obtaining a No Objection Certificate from the GNCTD.

3. Several writ petitions [W.P.(C) 10749/2023 and connected matters] on similar facts and circumstances were disposed of by this Court *vide* order dated 22.08.2023. As far as removal of seized vehicles to other States is concerned, the operative part of the order, is contained in paragraphs 18(A), 19 and 20, which read as follows:-

"a. The petitioners will file affidavits of undertakings with the Enforcement Officer, Department of Transport, GNCTD within two weeks from today to the effect that if the vehicles are released to them, they will not be plied or parked in any public space within the territory of NCT of Delhi, and will be removed from the NCT of Delhi within two weeks after release.

b. The undertaking will also state that the vehicles will be towed or otherwise transported to the borders of the NCT of Delhi.

c. Upon the affidavit of undertaking being received by the Enforcement Officer, he/she will facilitate the release of the vehicle by the scrapping agency to the petitioners within one week thereafter.

d. The petitioners will also file an affidavit before the Enforcement Officer within four weeks after the release of the vehicle stating that the vehicle has been removed from the territory of the NCT of Delhi.

e. In the case of vehicles registered in Delhi, the petitioners may apply for issuance of NOCs for transport of vehicles outside Delhi. The NOCs will be processed in accordance with law, within a period of two weeks from the date of the application.

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19. The petitioners have expressed an apprehension that they will be charged towing charges or parking charges by the scrapping agencies. Mr. Alam states that the petitioners will be liable for towing charges of approximately Rs.2,000/- or Rs.2,500/- per vehicle, but no parking charges will be payable by them to the scrapping agencies. He states that his office will act as the Nodal Office to facilitate release of the vehicles by the scrapping agencies to the petitioners in terms of these directions, and that if any excess amount is sought by any scrapping agency, the petitioners may approach his office with their grievance.

20. Mr. Alam expresses an apprehension that if the vehicles are released to the petitioners, they will, in fact, be plied within the NCT of Delhi. To allay this apprehension, it is made clear that the aforesaid undertakings recorded on behalf of the petitioners will be treated as undertakings made to this Court, and that any breach of these undertakings may invite action for Contempt of Court."



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4. The present writ petition, alongwith pending applications, is also disposed of in terms of the directions in paragraph 18(A), 19 and 20 of the aforesaid order dated 22.08.2023.

3. Perusal of the aforesaid order shows that directions were issued to release the vehicle of the petitioner, upon making compliances, as contained in the aforesaid order.

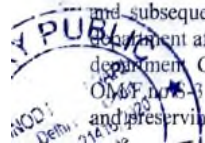
4. However, it is the case of the respondent no. 2, i.e., Scrapping Agency, that even before the order dated 11th October, 2023 was passed by this Court, the vehicle of the petitioner had already been scrapped, on 03rd October, 2023.

5. The affidavit filed on behalf of the respondent no. 2, reads as under:

AFFIDAVIT

I AMANPREET SINGH AGED ABOUT 33 YEARS S/O SHRI PARVINDER SINGH KOHLI, R/O J-204, RAJOURI GARDEN, NEW DELHI-110027 Working Partner of M/S GO GREEN ELV HANDLERS LOCATED AT 171, DELHI SAHARANPUR ROAD, KHEKRA BAGHPAT HEREIN, THE RESPONDANT NO-2 IN THE PRESENT CONT. CASE(C), do hereby solemnly affirms and declare as under :

1. That the deponent is working partner in Respondent no-2 and is competent to swear on affidavit.
2. That the deponent is Respondent no 2 i.e M/s GO GREEN ELV HANDLERS in the present contempt case which is a registered vehicle scrapping facility with license no 010/2023 issued by ministry of road transport and highways, Government of India under Vehicle Scrapping Policy, 2021 after complying all the regulations of the policy and obtaining all requisite NOCs from state government, is fully operational since 5th February, 2023 for scrapping of vehicle scrapping of ELV vehicles in environmentally sound manner and thereby issuing certificate of deposit and certificate of vehicle scrapping to the registered owner after due verification of records from submitted documents and keeping cut piece of chassis with record of proof of payments preserved.
3. That the Deponent is empanelled for its voluntarily scrapping services and subsequently allotted a zone vide letter number DC/scrapping cell/2023/075645633/37226 dated 20.04.23 wherein vehicle will be handed over to it and subsequently be scrapped within 90 days of seizure memo issued by transport department after due payment to vehicle owner. That as per directions of the transport department Go green makes payments to vehicle owners as per ministry of steel OMF no. 6-31037/1/2022-MFM dated 23.01.2023 after due verification of documents and preserving cut piece of chassis with itself.





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3. That the deponent received the vehicle from transport department on 14.06.2023 and has scrapped the vehicle in question on 03.10.2023 (i.e after 111 days of seizure) as per the clause 4 of the transport department's order no-DC/Scrapping Cell/2023/075645633/37226 dated 20.04.2023 which states as under:

" In case, a vehicle owner does not report to RVSF within 3 months for payment, then scrap value has to be deposited in government treasury of transport department." And in compliance with the said order, the scrapping process was done post 3 months.

4. That the release order was issued on 26.10.23 i.e., after 23 days of scrapping of vehicle and the order dated 11.10.2023 passed by Hon'ble High court in WP(c) no 13373 of 2023 titled as Kirti Vasan Vs GNTCD & Anr. was passed after 8 days of scrapping of vehicle.
5. That the cut piece of chassis and photo of scrapping is annexed as proof of scrapping as Annexure A-1(COLLY).
6. That all the contents are true and best of my knowledge and no part whatsoever is concealed thereof.

Anupriya Singh
Deponent

6. Along with the aforesaid affidavit, respondent no. 2 has also filed a video clipping to show that the scrapping of the vehicle was undertaken by respondent no. 2, on 03rd October, 2023.

7. This Court takes note of the submission made on behalf of the petitioner that *vide* letter dated 22nd November, 2024, the Transport Department, Government of NCT of Delhi ("Transport Department") Scrapping Cell, had written to the petitioner herein, that directions had already been issued to the concerned Scrapping Agency for release of the vehicle.

8. The letter dated 22nd November, 2024, relied upon by the petitioner, is reproduced as under:

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
TRANSPORT DEPARTMENT: SCRAPPING CELL
5/9, UNDER HILL ROAD: DELHI -110054

F.No.4(1)/PCO/Scrap/TPT/2023 /39 Dated: 11.11.2024

To,
✓ Sh. Kirti Vasan,
R/o H.No. 7-D Block-H,
Saket New Delhi - 110017.

Subject: Information asked under RTI Act-2005, I.D No. 852/2024

With reference to your RTI the reply of the RTI is as under:-



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As stated by the applicant himself, this department has already issued a letter F.No.EO/CC/TPT/ENF/2023/89/075741334/97974 dated 26/10/2023 to the applicant and the concerned scrapping agency for releasing the vehicle. For further action, the concerned scrapping agency may be contacted.


Nodal Officer(Scrapping Cell)/PIO

F.No.4(1)/PCO/Scrap/TPT/2023/39

Dated: 27.11.2024

Copy for information and necessary action to :-

1. P.K. Garg, Pollution Control Officer, (Centralised RTI Branch - HQ).

9. However, this Court notes the submission made by learned counsel appearing for the Transport Department that the aforesaid letter was issued, as the Transport Department was not aware, at that point of time, that the Scrapping Agency had already scrapped the vehicle of the petitioner.
10. It is to be noted that the vehicle of the petitioner was seized on 14th June, 2023, and the same was scrapped on 03rd October, 2023.
11. The petitioner had approached this Court by filing the writ petition only on 10th October, 2023, and an order dated 11th October, 2023, was passed, wherein, the aforesaid directions were issued.
12. Considering the facts and circumstances of the present case before this Court, it is manifest that scrapping of the vehicle of the petitioner had taken place on 03rd October, 2023, much earlier than filing of the writ petition by the petitioner before this Court, and passing of the order dated 11th October, 2023, in favour of the petitioner.
13. Accordingly, no contempt can be said to have been committed by the respondents.
14. However, in case, the petitioner is aggrieved by the action of the respondents in scrapping the vehicle in question, the petitioner is at liberty to seek his remedies, in accordance with law.
15. This Court also takes note of the submission made by learned counsel



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appearing for respondent no. 2 that the scrapping value of the vehicle has already been deposited with the Transport Department.

16. In case, as per Rules, the scrapping value is to be released to the petitioner, the petitioner is at liberty to approach the Transport Department in this regard.

17. Noting the aforesaid, the present petition, along with the pending application, is accordingly disposed of.

MINI PUSHKARNA, J

JULY 23, 2026/SK